No.LJL.11/63/3.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 2nd May 1963)

ASSAM ACT No. XIV OF 1963

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1963.

(As passed by the Assembly)

[Published in the Assam Gazette Extraordinary, dated the 4th May 1963]

An Act

further to amend the Assam Municipal Act, 1956.

Assam Municipal Act, 1956, hereinafter called the XV of 1957 principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

Short title, 1. (1) This Act may be called the Assam Municientent and pal (Amendment) Act, 1963.

- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

2. For sub-section (1) of Section 259 of the princi-Amend. ment of Sec- pal Act, the following shall be substituted, namely:-Assam Act XV of 1957.

"(1) The Board shall be guided by the provi- Assam Act sions contained in the Assam Elementary Education Act, 1962 and rules and orders thereunder in the discharge of their liability in respect of Elementary Education."

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Am e nd- 3. In section 296 of the principal Act, in both ment of Sec- the first and second paragraphs, after the words tion 296 of "the Commissioner of Division", the punctuation XV of 1957, comma ", "shall be inserted and thereafter for the words "or the Deputy Commissioner" the words "the Deputy Commissioner, the Additional Deputy Commissioner or the Subdivisional Officer in-charge of a Subdivision" shall be inserted.

> R. C. CHAUDHURI, Jt. Secy to the Govt. of Assam, Law Deptt.